

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**  
Original Application No. 214 of 2021

**IN THE MATTER OF:**

SHAILESH SINGH

...Applicant

VERSUS

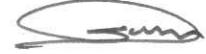
CENTRAL POLLUTION CONTROL BOARD  
AND OTHERS

...Respondents

**INDEX**

| S.NO. | PARTICULARS  | PAGE NO. |
|-------|--|----------|
| 1     | Objection by applicant to the Joint Inspection Report filed by DPCC  | 2-9      |
| 2     | <b>Annexure A1</b><br>Copy of the RTI reply dated 27.08.2021 and 09.02.2022  | 10-13    |
| 3     | <b>Annexure A2</b><br>Copy of the RTI reply dated 05.10.2021 alongwith the showcause notices issued to respondent unit | 14-20    |

Applicant



Shailesh Singh

Filed by:

Preeti Singh

Advocate for the Applicant

Mob: 9312411311

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**OBJECTIONS BY APPLICANT TO THE JOINT INSPECTION  
REPORT FILED BY DELHI POLLUTION CONTROL COMMITTEE**

1. That the present original application has been filed by the applicant concerned with the pollution and contamination of water/ ground water caused by the slaughter house in Ghazipur, Delhi and the Slaughterhouse, in the name of development, has become an industrial hub at the cost of causing destruction to the environment. That the respondent slaughter house running in the Ghazipur Delhi even after expiry of the lease agreement, is operating secretly and further it discharges their effluent waste/ carcass residue (blood, fat and other harmful elements which increases the amount of nitrogen) into the ground water, drains. The ground water is used by the residents for the drinking purposes and other everyday use. It is also a pivotal fact to mention herein that these unauthorized slaughter houses have no requisite permissions that are required to run a Slaughterhouse and are openly violating several environmental norms from past several years.
  
2. That this Hon'ble Tribunal vide its order dated 31.08.2021 passed the following order:

*"3. Having regard to the above averments and need for compliance of environmental norms, we find it necessary to ascertain facts by constituting an independent joint Committee comprising Central Pollution Control Board (CPCB), DPCC, EDMC, jurisdictional District Magistrate and the Special Commissioner of Police, East. The CPCB and DPCC will be nodal agency for coordination and compliance. The Committee may hold its first meeting within 15 days, undertake visit to the site and interact with the stakeholders. The Committee will be free to conduct other proceedings online. Based on the facts found, the statutory authorities will be at liberty to take further remedial action, following due process. The Committee may give its report to this Tribunal within three months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. The report may inter alia mention the status of segregation of effluent streams, performance of ETP, mode of disposal of treated effluents, sludge disposal, utilisation of treated effluents and ground water utilisation and validity of consent. The report may also indicate information about the operation of rendering and carcass utilisation plant and compliance of the guidelines on the subject. If the joint Committee finds violations, a copy of the report may be furnished to the alleged violators for their response, if any, before this Tribunal.*

*A copy of this order be forwarded to CPCB, DPCC, EDMC, jurisdictional District Magistrate through the DPCC and the Special Commissioner of Police, East by e-mail for compliance.*

*The applicant may serve a set of papers on CPCB, DPCC, EDMC, the jurisdictional District Magistrate and the Special Commissioner of Police, East and file affidavit of service within a week.*

*List for further consideration on 14.12.2021."*

3. That in the cause list of 14.12.2021 the matter got adjourned to 31.01.2022 and again on 31.02.2022 the matter stands adjourned to 23.02.2022 due to non submission of the compliance report by the official respondents and the matter is now listed on 23.02.2022.
4. That the present joint inspection/compliance report filed by respondent DPCC at this juncture in the above captioned matter reveals the exact deplorable state of affairs moreover it further proves that the respondent unit is causing pollution and violating environmental norms and the issues raised by applicant are extremely severe & need prompt immediate action or else if no action is taken, it will result in gigantic catastrophe.
5. That the DPCC in the abovesaid inspection report has mentioned that the lease agreement between EDMC and M/s Frigorifico Allana Pvt. expired but it is nowhere mentioned in the report that when the lease got expired and how the lease got extended for a long period after noticing illegal activities of the slaughter house. It is submitted that the lease agreement of the respondent unit expired in May 2019 and the rent was paid by the Allana slaughter house was upto May 2019. It is nowhere mentioned in the inspection report that during the period June 2019 to March 2021 in what capacity the slaughter house was running and who are those officials who allowed this

illegal activity, more than 22 lakhs animals (5 lakh buffaloes and 17 lakh sheep/goat) slaughtered during this tenure illegally due to which the industrial unit did a business of approx 4,000 crores (Four Thousand crores) which should be recovered. It is further submitted that the respondent unit has neither deposited the slaughtering fees in the account of EDMC and interestingly the unit M/s Qureshi International deposited the rent of Rs. 1,32,704 for 10 months i.e. from 05 March 2021 to 31.12.2021. Copy of the RTI reply dated 27.08.2021 and 09.02.2022 depicting the abovesaid fact are collectively annexed herewith as **Annexure A1**.

6. That the present inspection report also denotes that the slaughter house have the Consent to operate till the year 2022, surprisingly the Delhi Pollution Control Committee had earlier imposed a fine of Rs. 50 lakhs upon the respondent unit in the year 2019 for non complying with the conditions of consent to operate and the respondent department had several times issued show cause notices between the year 2015 to 2017 to the respondent, still the consent to operate never revoked by the DPCC despite the fact that it is one of the condition of the CTO that if the unit founds non complying with any of the condition the consent to operate will automatically stands rejected/revoked. It is also submitted that the respondent unit has not yet deposited the compensation earlier imposed upon the unit which can be verified from the RTI reply dated 05.10.2021 by the respondent department.

Copy of the RTI reply dated 05.10.2021 alongwith the showcause notices issued to respondent unit are collectively annexed herewith as **Annexure A2**.

7. That this Hon'ble Tribunal in the matter of Shailesh Singh vs. M/s Al-Dua Food Processing Pvt. Ltd, O.A. no. 348/2017 issued some directions that:-

*"The CPCB has prepared guidelines for utilization of treated effluents in irrigation by ZLD units. Such units must provide for recycling of effluents in the same process instead of discharging effluents on land or in water. Further guideline is that an agricultural scientist should be engaged for utilization of effluents in irrigation and preparing an Irrigation Management Plan. Treated effluents should meet the prescribed standards. Ground water quality should be monitored. The CPCB may circulate its guidelines to all PCBs/PCCs which should be required to be followed in every consent to establish as a condition for such consent."*

That the respondent unit is not complying with the directions given by this Hon'ble Tribunal on 26.09.2019, the respondent unit is openly violating the order passed by this Ld. Tribunal 28 months back and the official respondents i.e. CPCB, DPCC and EDMC has till take not taken any action against the unit.

8. That the area where the respondent unit is located comes under "Over Exploited Category" still the respondent unit is running illegally without having any valid ground water permission from the concerned authorities.
9. It is surprising is note that despite noticing the violation of Environment norms and non completion of previous recommendations, the officials has not taken any action against the unit except mere paper formality working hand in gloves with

polluting units which requires urgent actions from this Hon'ble Tribunal. That the inspection report filed by the respondent illustrates and proves that the unit is a non-compliant unit.

10. The aforesaid inspection report given by the Respondent DPCC is not satisfactory to the applicant for other following reason:
  - i. That there is no proof of inspection provided along with the inspection report. No C.C.T.V. footage in a compact disk along with additional details is provided.
  - ii. The nearby villagers/residing locals, who were aggrieved by the acts of this unit, their objections, suggestions and recommendations were not mentioned in the inspection report. The applicant would like state herein that the inspection done by the officers is a mere documentation.
  - iii. The inspection done is not in accordance with the order passed by this Hon'ble Tribunal or not in accordance with the allegations put up by the applicant.
  - iv. The respondent unit is causing damage to the entire area since long still the govt. agencies have not taken any step against respondent unit, have not filed any case/complaint under Air and Water Act, knowing the fact that violation of air and water act is a punishable offence.
  - v. The inspection committee/govt. agencies have not rejected the NOCs issued under air and water act to respondent unit.
  - vi. The official respondents have failed to comply with the directions issued by this Hon'ble Tribunal 28 months back and nor taken any action against the respondent unit which is a punishable offence under Section 26,27 and 28 of the NGT Act.

In the light of above submission, the applicant is praying before this Hon'ble Tribunal for suitable actions in order to prevent further environmental damage/to direct the closure of aforesaid respondent unit immediately and to impose heavy fine under the polluter pay principle.

Applicant



Shailesh Singh

Filed by:

Preeti Singh

Advocate for the Applicant

Mob: 9312411311

Add: 13 Babar Road, Bengali

Market, New Delhi- 110001

E-mail: [preetisingh1324@gmail.com](mailto:preetisingh1324@gmail.com)

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CENTRAL POLLUTION CONTROL BOARD  
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**AFFIDAVIT**

I, Shailesh Singh S/o Sh. Babu Singh, Aged about 54 years, office at:- 2AB, Regal Building, Sansad Marg, Connaught Place, New Delhi-110001, do hereby solemnly affirm and declare as under:-

1. That I am the applicant in the accompanying OA and as such am well conversant with the facts and circumstances of the case and am competent to swear this Affidavit.
2. That the contents of the accompanying Application have been drafted by my counsel under my instructions and the same have been explained to me in vernacular language, which are true and correct to the best of my knowledge, the contents of the same be read as part and parcel of this affidavit and the same are not being repeated herein for the sake of brevity.



DEPONENT

**VERIFICATION**

Verified at New Delhi on this 21 FEB 2022 day of February, 2022 that the contents of my Affidavit are true and correct and nothing material has been concealed there from and no part of it is false.



ATTESTED

  
 DESHRAJ  
 (OATH COMMISSIONER)  
 DELHI, INDIA



DEPONENT

21 FEB 2022



**East Delhi Municipal Corporation  
Veterinary Services Department  
Office of the Addl. Director (VS)  
Ghazipur Slaughter House  
E-mail:-slaughterhousegzp@gmail.com**

**No. E.D.M.C./VS/GSH/2021/783**

**Dated: - 27.08.21**

**Sub: - Reply to transfer RTI application ID No. 293/PIO/EDMC/HQ/2021 dated 18.08.2021 through Director (VS) vide No. 201/PIO(VS)/EDMC/HQ/2021 dated 19.08.2021 received in this office vide diary No. 03/RTI/ADVS/2021 dated 19.08.2021 of Sh. Shailesh Singh.**

With reference to your application under RTI Act, 2005. The point wise information is as under:-

1. Year wise total fees deposited by the Ghazipur Slaughter House aka M/S Frigorifico Allana Pvt. Ltd. 2009 to 04.03.2021 is attached herewith.
2. As above
3. Total rent paid by M/S Frigorifico Allana Pvt. Ltd. to EDMC of Ghazipur Slaughter House and Rendering Plant w.e.f. 04.08.2009 to 04.03.2021 is attached herewith.
4. No such information is available in this office.
5. The total number of buffaloes and sheep/goat slaughtered since August 2009 to 04.03.2021 is attached herewith.
6. The lease agreement of M/S Frigorifico Allana Pvt. Ltd. was expired and a new lessee for the maintenance and operation of Ghazipur Slaughter House and Rendering Plant was to be selected through global tendering. This time the work of maintenance and operation of Ghazipur Slaughter House and Rendering Plant has been awarded M/S Qureshi International DS-Max-FNF Consortium.
7. No such lease agreement was made between EDMC and M/S Frigorifico Allana Pvt. Ltd. between 2020-21 however the time period of lease agreement was extended by approval of competent authority of EDMC.
8. No such record is available in this office.

If you are not satisfied, you may appeal to Ist Appellate, Director (VS)/EDMC, 419, Udyog Sadan, Patparganj Industrial Area, Delhi - 110092 within 30 days.

*Praveen*  
27/8/2021  
PIO/Veterinary Officer (Incharge)  
Ghazipur Slaughter House,  
EDMC

✓ Sh. Shailesh Singh  
R/o 2AB, Regal Building, Sansad Marg,  
Connaught Place, Delhi - 110001

Copy to:-  
PIO(VS)EDMC

FOR RTI PURPOSES 11

**Sub: - Detail of Income record for M/S FAPL w.e.f. August 2009 to 04 March 2021.**

| Year                                  | Royalty payment of Slaughter House | Lease Rent of Slaughter House | Royalty payment of Rendering Plant | Lease Rent of Rendering Plant | Total                  |
|---------------------------------------|------------------------------------|-------------------------------|------------------------------------|-------------------------------|------------------------|
| 2009-10                               | 2,50,00,000.00                     | 1,58,548.00                   | --                                 | --                            | 2,51,58,548.00         |
| 2010-11                               | 5,00,00,000.00                     | 1,39,783.00                   | 20,80,000.00                       | 22,065.00                     | 5,22,41,848.00         |
| 2011-12                               | 5,00,00,000.00                     | 1,39,783.00                   | 64,48,000.00                       | 20,650.00                     | 5,66,08,433.00         |
| 2012-13                               | 5,50,00,000.00                     | 1,39,783.00                   | 70,92,800.00                       | 20,650.00                     | 6,22,53,233.00         |
| 2013-14                               | 6,00,00,000.00                     | 1,39,783.00                   | 78,02,080.00                       | 20,650.00                     | 6,79,62,513.00         |
| 2014-15                               | 6,00,00,000.00                     | 1,39,783.00                   | 85,82,288.00                       | 20,650.00                     | 6,87,42,721.00         |
| 2015-16                               | 6,50,00,000.00                     | 1,39,783.00                   | 93,21,407.00                       | 20,650.00                     | 7,44,81,840.00         |
| 2016-17                               | 7,00,00,000.00                     | 1,39,783.00                   | 1,15,57,024.00                     | 20,650.00                     | 8,17,17,457.00         |
| 2017-18                               | 7,00,00,000.00                     | 1,39,783.00                   | 1,21,55,843.00                     | 20,650.00                     | 8,23,16,276.00         |
| 2018-19                               | 7,50,00,000.00                     | 1,39,783.00                   | 1,52,84,164.00                     | 20,650.00                     | 9,04,44,597.00         |
| 2019-20                               | 8,00,00,000.00                     | 58,243.00                     | 1,75,76,788.00                     | 8,604.00                      | 9,76,43,635.00         |
| 2020-21<br>(upto 04<br>March<br>2021) | 2,00,00,000.00                     | 81,540.00                     | --                                 | 12,046.00                     | 2,00,93,586.00         |
| <b>G. Total</b>                       | <b>68,00,00,000.00</b>             | <b>1556378.00</b>             | <b>9,79,00,394.00</b>              | <b>2,07,915.00</b>            | <b>77,96,64,687.00</b> |

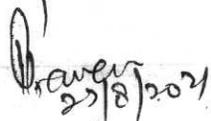
(₹ Seventy seven crores ninety six lakhs sixty four thousand six hundred and eighty seven only)

Dr. PRAVEEN K. THAMB  
Vety. Officer in Charge  
Ghazipur Sl. House, EDMC

FOR RTI PURPOSES 12

Sub: - Detail of slaughtered animals sheep/goat and buffalo w.e.f. August 2009 to 04 March 2021

| Year                | Sheep/goat | Buffalo |
|---------------------|------------|---------|
| Aug 09 to Dec 09    | 131448     | 39444   |
| Jan 10 to Dec -10   | 978186     | 206302  |
| Jan 11 to Dec -11   | 1002281    | 277940  |
| Jan 12 to Dec 12    | 1135004    | 282822  |
| Jan 13 to Dec 13    | 1167380    | 321249  |
| Jan 14 to Dec 14    | 1342645    | 285518  |
| Jan 15 to Dec 15    | 1023724    | 218498  |
| Jan 16 to Dec 16    | 1016341    | 272751  |
| Jan 17 to Dec 17    | 1213689    | 267071  |
| Jan 18 to Dec 18    | 1281737    | 379099  |
| Jan 19 to Dec 19    | 1139608    | 355602  |
| Jan 20 to Dec 20    | 796973     | 214524  |
| Jan 21 to 04 Mar 21 | 257915     | 68086   |

  
25/8/2021  
Dr. PRAVEEN KR. JHAMB  
Vety. Officer / Incharge  
Ghazipur Sl. House, EDMC



**East Delhi Municipal Corporation  
Veterinary Services Department  
Office of the Addl. Director (VS)  
Ghazipur Slaughter House  
E-mail:-slaughterhousegzp@gmail.com**



**No. E.D.M.C./VS/GSH/2022/1267**

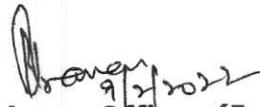
**Dated: - 09/02/2022**

**Sub: - Reply to RTI application received from Sh. Shailesh Singh seeking information under RTI Act, 2005 received through PIO/EDMC/HQ/ vide their letter No. PIO/HQ/RTI Cell/EDMC/2021/1852 dated 30.12.2021 vide I.D. No. EDMC/1726/PIO/EDMC/HQ/2021 dated 30.12.2021.**

With reference to the above mentioned subject matter RTI received in this office on dated 13.01.2022 in this regard the desired information is as under:-

1. No slaughtering fees of animals is deposited in the account of EDMC.
2. Same as above.
3. a) Total rent paid by private firm i.e. M/S Frigorifico Allana Pvt. Ltd. since January 2021 to 04 March 2021 i.e. **Nil**  
b) Total rent paid by private firm i.e. M/S Qureshi International DS-Max-FNF Consortium since 05 March 2021 to 31.12.2021 i.e. Rs. 1,32,704/-
4. No such information is available in this office.
5. a) Total number of buffaloes slaughtered since January 2021 to December 2021 = 184524 Nos.  
b) Total number of sheep/goat slaughtered since January 2021 to December 2021 = 560946 Nos.
6. Lease agreement August, 2009 between erstwhile MCD and M/S FAL was extended by approval of competent authority from August 2019 to February 2021.
7. To obtain photocopy of lease agreement of lessee with EDMC between March 2021, you are requested to deposit Rs. 2/- per copy in CSB counter, Zonal Building, Shahdara South Zone EDMC and after the submitted the receipt the desired copies of the agreement will be supplied the agreement having 59 pages.
8. The reply of question no. 8 is already given in question no. 7.
9. EDMC on its own has not installed CCTV.

If you are not satisfied, you may appeal to the first appellate i.e. the Director (VS)/EDMC, 419, Udyog Sadan, Patparganj Industrial Area, Delhi - 110092 within 30 days.

  
**PIO/Veterinary Officer (Incharge)  
Ghazipur Slaughter House**

✓ **Sh. Shailesh Singh**  
2, AB Regal Building, Sansad Marg,  
Connaught Place, New Delhi - 110001

**Copy for kind information to:-**  
Director (VS)

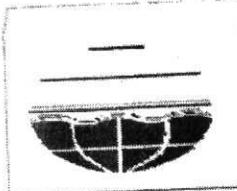
**"STOP CORONA: WEAR MASK, FOLLOW PHYSICAL DISTANCING, MAINTAIN HAND HYGIENE"**

  
**TRUE COPY**

ANNEXURE - A2

Speed Post  
ID-5522  
Dated: 06.09.2021

14



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI  
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006  
visit us at : <http://dpcc.delhigovt.nic.in>

F. No. DPCC/SPIO/RTI/5522/2021/7731

Dated: 05/10/21

To,

Sh. Shailesh Singh,  
2AB, Regal Building,  
Sansad Marg, Connaught Place,  
New Delhi- 110001

**Subject : Information under Right to Information Act, 2005, sought by  
Sh. Shailesh Singh, 2AB, Regal Building, Sansad Marg,  
Connaught Place, New Delhi- 110001 (ID- 5522 dated 06.09.2021)**

Sir,

Please find enclosed herewith the information sought by you vide RTI application received on 06.09.2021. Please pay an amount of Rs. 10 for 5 pages @ Rs. 2 per page for obtaining the documents.

If you are not satisfied with the information as provided to you ,you may file an appeal under section 19 of the RTI Act, 2005 to the first Appellate Authority, whose particulars are as under:  
"Member Secretary, DPCC, 5<sup>th</sup> Floor, ISBT Building, Kashmere Gate, Delhi-110006".

Yours faithfully,

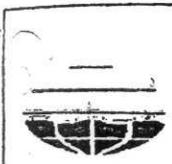
SPIO, DPCC

Encl: As above

**Subject – Information under RTI Act 2005, Sought by Sh. Shailesh Singh, 2AB Regal Building, Sansad Marg, Cannought Place, New Delhi-110001.**

| S. No. | Question   | Answer  |
|--------|--|---|
| 1      | Please Provide the information with proof of the action taken against the Ghazipur slaughter house aka Frigorifico Allana in the year 2015 to 2021 till date.  | Letter issued to EDMC for removal of deficiencies observed during inspection on 30.12.2014. SCN for revocation of Consent issued to EDMC vide letter dated 13.4.2016. Vide letter dated 24.1.2017, SCN issued to EDMC for revocation of consent. EDMC was issued a letter for deposition of Environmental Compensation. |
| 2      | Provide information with proof/ photocopies of all the notices (dated 11.02.2015, 13.04.2016, 24.01.2017, July-Aug 2019) issued by DPCC till date to the above said slaughter house.                 | Copies of the letters sought by the applicant are enclosed.   |
| 3      | Plas provide the information with proof/ photocopy of letter written by North Delhi Municipal Corporation in the year 2019 to DPCC along with the action taken by the DPCC on the above said letter. | No information is available with WMC-III, DPCC.   |
| 4      | Please provide information with proof/ photocopy of renewal of consent issued to the Ghazipur slaughter house aka Frigorifico Allana issued in the year 2019-20 and 2021                             | No consent has been issued to M/s Frigorifico Allana Pvt. Ltd.  |
| 5      | Please provide the information/ details of compensation imposed and deposited by the Ghazipur slaughter house aka Frigorifico Allan or EDMC between 2015 to 2020, in the account of DPCC.            | Environmental Compensation of Rs. 50 lakhs imposed on EDMC for not installing bio-methanation plant in the Slaughter House. The amount has not been deposited by EDMC.  |
| 6      | Please provide CCTV Footage of the main gate of Ghazipur slaughter house aka Firgorifico Allana of the month July 2021.  | Not available with WMC-III, DPCC.   |

*Beary*  
05/10/21



By Speed Post  
DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)  
4<sup>th</sup>, 5<sup>th</sup> & 6<sup>th</sup> FLOOR, ISBT BUILDING, KASHIMERE GATE, DELHI-6  
visit us at : <http://dpec.delhigovt.nic.in>

152  
16  
5

F. No. DPCC/WMC-1/2017/5141-5145

Dated: 24/01/2017

Subject:-Show Cause Notice for revocation of consent under Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 as amended to date.

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and performs functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, in respect of Union Territory of Delhi to Delhi Pollution Control Committee (DPCC) Vide Notification Dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control Area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981, vide notification no. GSR 106 (E) Dated 20.02.1987.

And whereas, it is mandatory provisions under u/s 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall Establish an industrial unit in an Air Pollution Control Area of Union territory of Delhi.

And whereas, it is mandatory provisions under u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 that no person without the previous consent of the DPCC shall Establish or take any steps to establish any industry. operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land.

And whereas, you M/s Delhi Food Processing Complex, East Delhi Municipal Corporation ( Department of Veterinary Services), Slaughter House at Ghazipur, Delhi-110096 (herein after referred as the addressee) is engaged in the activity of slaughter of Sheep, Goat and Buffalo.

And whereas, the addressee has been granted Consent to Establish vide letter dated 14.09.2009 valid for a period of one year for the said activity

And whereas, the addressee has been issued the Consent to Operate under u/s 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 & u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 under orange category on 16.11.2012 valid upto 27.09.2017.

And whereas, you the addressee have repeatedly been requested vide this office letters dated 11.02.2015 and 05.05.2015 regarding collection of blood separately & converting it to valuable product and to install Bio-Methanation plant but no compliance has been done by you so far. ११

Dr. JAGJIT SINGH  
Env. Engineer (CC)  
Delhi Pollution Control Committee  
ISBT Building  
Kashmere Gate  
Delhi-6

And whereas, the addressee was issued a Show Cause Notice (SCN), on 13.04.2016, for revocation of consent under Air (Prevention & control of pollution) Act, 1981 and under Water (Prevention & Control of Pollution) Act, 1974 as amended to date.

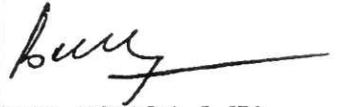
And whereas, the addressee has submitted a reply to the SCN vide letter dated 17.5.2016 stating that the addressee has selected IL & FS for establishing Bio-Methanation plant and the issue of separation of blood and its processing is under active consideration.

And whereas, the slaughter house was inspected by the officers of DPCC on 20.12.2016 along with the officials of water lab and samples of effluent at the inlet as well as the outlet of the wastewater treatment plant collected. During the inspection, it was observed that the no progress has been made in respect of Bio-Methanation plant and blood separation unit on the ground.

Now, therefore, by way of this Notice, you are hereby called upon to SHOW CAUSE as to why your Consent under Air (Prevention & control of pollution) Act, 1981 and under Water (Prevention & Control of Pollution) Act, 1974 as amended to date should not be revoked for continuous failure to comply with the conditions laid down by this office w.r.t the issues related to Bio-Methanation plant and blood separation plant in a time bound manner.

Your reply, if any, along with full compliance report should be submitted to this office within 15 days, failing which it shall be presumed that you have nothing to say in this regard and further action including prosecution proceedings shall be initiated under the provisions of the Air Act, 1981 & Water Act, 1974 without any further reference to you.

This is being issued as per the decision taken by the Competent Authority.



SEE(CDC), WMC-I & III

Dr. DMS REDDY  
Sr. Env. Engineer (CDC)  
Delhi Pollution Control Committee

**The Addl. Director (Veterinary Science)  
Ghazipur Slaughter House,  
East Delhi Municipal Corporation,  
Delhi-110096**

**Copy to:-**

1. The Commissioner, East Delhi Municipal Corporation (EDMC), 419, F.I.E. Udyog Sadan, Patparganj Industrial Area, New delhi-110092.
2. The Director (Veterinary Science), Veterinary Department, East Delhi Municipal Corporation (EDMC) 419, F.I.E, Udyog Sadan, Patparganj Industrial Area, New delhi-110092.
3. M/s Frigorífico Allana Private Limited, MCD Slaughter House, Behind Fish & Poultry Market, Food Processing Complex, Pocket-B, Ghazipur, Delhi-110096.
4. Master File.



EE(CDC), WMC-I & III

Dr. SIDDHARTHA GAUTAM  
Env. Engineer (CDC.)  
Delhi Pollution Control Committee  
4th & 5th Floor, ISBT Building,  
Kashmere Gate, Delhi-06



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT & FOREST  
GOVT. OF NCT OF DELHI  
4TH FLOOR, ISBT BUILDING, KASHIMERE GATE, DELHI-6  
visit us at : <http://dpcc.delhigovt.nic.in>

By Speed Post

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18

F. No. DPCC/WMC-II/2016/745 TO 750

Dated: - 13/4/2016

To,

1. The Addl. Director (Veterinary Science)  
Ghazipur Slaughter House,  
East Delhi Municipal Corporation,  
Delhi-110096
2. M/s Delhi Food Processing Complex,  
East Delhi Municipal Corporation (Department of Veterinary Services),  
Slaughter House at Ghazipur, Delhi-110096

**Subject: - Show Cause Notice for revocation of Consent under Air (Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974, as amended to date.**

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and perform functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended to date.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 in respect of Union Territory of Delhi to Delhi Pollution Control Committee vide notification No. S.O. 198 (E) dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, it is mandatory provision under u/s 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall Establish an industrial unit in an Air Pollution Control Area of Union Territory of Delhi.

And whereas, it is mandatory u/s 25/26 of the water (Prevention & Control of Pollution) Act, 1974 that no person without the previous consent of DPCC shall Establish or take any steps to establish any industry, operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent in to a stream or on land.

And whereas, you M/s Delhi Food Processing Complex, East Delhi Municipal Corporation (Department of Veterinary Services), Slaughter House at Ghazipur, Delhi-110096 (hereinafter referred as the addressee) is engaged in the activity of slaughter of Sheep, Goat, Buffalo and Buffalo Calves.

And whereas, the addressee has obtained renewal of Consent to Operate under u/s 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 & u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 under Orange category on 16.11.2012 which is valid upto 27.09.2017.

And whereas, you (the addressee) have repeatedly been requested vide this office letters dated 11.02.2015 and 05.05.2015 regarding collection of blood separately & converting it to valuable product and to install Bio Methanation plant but no compliance has been done by you so far. 19

And whereas this issue has been also taken up in the State Level Committee constituted in compliance of Hon'ble Supreme Court in WP(C) No. 309/2003 titled as Laxmi Narain vs. Union of India and Ors. under the Chairmanship of Secretary, Urban Development, Govt. of NCT Delhi.

And whereas, your case was taken up by the Competent Authority and it was decided to issue Show Cause Notice for Revocation of Consent under Air (Prevention and control of Pollution) Act, 1981 and under Water (Prevention and control of Pollution) Act, 1974 as amended to date.

Now, therefore, by way of this notice, you are hereby called upon to SHOW CAUSE as to why your Consent under Air (Prevention and control of Pollution) Act, 1981 and under Water (Prevention and control of Pollution) Act, 1974 as amended to date should not be revoked.

Your reply, if any, along with full compliance report should be submitted to this office within 15 days from the service of this notice, failing which it shall be presumed that you have nothing to say in this regard and further action including prosecution proceedings shall be initiated under the provisions of the Air Act, 1981 and Water Act, 1974 without any further reference to you.

This is being issued as per the decision taken by the Competent Authority.



**Sr. Environmental Engineer  
Waste Management Cell-II**

**B. L. CHAWLA**

Sr. Env. Engineer (CDC)

Director Pollution Control, Udyog Sadan,

4th & 5th Floor, 15BT Building

Kashmere Gate, New Delhi-110008

**Copy to:**

1. The Commissioner, East Delhi Municipal Corporation (EDMC), Patparganj Industrial Area, New Delhi - 110092.
2. The Director (Veterinary Science), Veterinary Department, East Delhi Municipal Corporation (EDMC), 419, F.I.E., Udyog Sadan, Patparganj Industrial Area, New Delhi - 110092.
3. M/s Frigorifico Allana Private Limited, MCD Slaughter House, Behind Fish & Poultry Market, Food Processing Complex, Pocket -B, Ghazipur, Delhi-110096.
4. Master file

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|  | <p style="text-align: right;">By Sp</p> <p style="text-align: center;"><b>DELHI POLLUTION CONTROL COMMITTEE</b><br/><b>DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)</b><br/><b>4TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110025</b><br/>visit us at : <a href="http://dpcc.delhigovt.nic.in">http://dpcc.delhigovt.nic.in</a></p> |
|---|--|

F.No: DPCC/WMC-II/ 2015/ S172/432

Date: 11/02/15

To,  
The Addl. Director, Veterinary Science,  
Ghazipur Slaughter House,  
East Delhi Municipal Corporation,  
Ghazipur, Delhi-110096

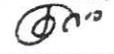
**Subject: - Removal of Deficiencies observed during Inspection on 30.12.2014**

This has reference to the inspection conducted on 30.12.2014 .During the Inspection, it was observed that following work is still to be undertaken:-

1. No provision to collect blood separately & convert it to valuable product.
2. Bio methanation plant has not been installed.

You are hereby requested to submit time targeted action plan for installation of the above within 15 days of issuance of this letter.

Yours Sincerely,



10/2/15

(Kulanand Joshi)  
Member Secretary

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TRUE COPY